IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No.1217 of 2018 Date of Order: 18.12.2018

Between:

U.K.Pandey S/o Late P.K.Pandey,

Age: 55 years, Occ: Scientific Officer (F), Atomic Minerals Directorate for Exploration & Research (AMD), Department of Atomic Energy, Begumpet, Hyderabad.

... Applicant.

And

- 1. The Union of India, Rep by its Under Secretary, Department of Atomic Energy, New Delhi.
- 2. The Chief Administrative & Accounts Officer, Department of Atomic Energy, GOI, Atomic Minerals Directorate for Exploration & Research, Begumpet, Hyderabad.
- 3. The Director, Department of Atomic Energy, GOI, Atomic Minerals Directorate for Exploration & Research, Begumpet, Hyderabad.

... Respondents.

Counsel for the Applicant ... Mr. M. Srinivasa Rao

Counsel for the Respondents ... Mr. V. Vinod Kumar, Sr. CGSC

CORAM:

HON'BLE Mr. JUSTICE L.NARASIMHA REDDY : CHAIRMAN HON'BLE Mr. B.V.SUDHAKAR : MEMBER (A)

[Order per Hon'ble Mr. Justice L.Narasimha Reddy, Chairman]

The applicant is working as Scientist Gr. F in the organization of Atomic Minerals Directorate for Exploration & Research (AMD). At present he is working in Hyderabad. Through order dated 28.09.2018, the 2nd Respondent transferred as many as 38 Scientists of different grades to different places. The applicant was transferred to a station at Jamshedpur. The same is challenged in this OA.

2. The applicant contends that his wife is employed in an organization in Hyderabad

and his younger daughter is studying in 12th class in Hyderabad. He submits that the

studies of his daughter will adversely affect due to transfer in the middle of the academic

year. Other grounds are also pleaded.

3. Respondents have filed reply affidavit. They submit that general transfers were

effected in relation to quite a number of Scientists from different places to different

places.

4. Heard Mr. M. Srinivas Rao, learned counsel for the applicant and Mr. V. Vinod

Kumar, learned Sr Central Govt., Standing Counsel for the Respondents.

5. The impugned order, in so far as it relates to the applicant is challenged mainly on

the ground of disruption of the academic career of the children. It is true that the

applicant is holding a highly specialized and responsible post and that he is liable to

work in certain places where his services are required. At the same time serious

disruption of education of the children cannot be ignored. The transfer policy evolved in

the various Organizations takes note of importance of the academic interests of the

children of the employees. However, we are not prepared to interfere with the transfer

order. With a view to reduce the hardship to the applicant we grant time till 15-03-2019

for him to report in the station to which he is transferred. He shall not plead or seek

extension of time beyond that date.

6. The Original Application is accordingly disposed of . There shall be no order as to

costs.

(B.V.SUDHAKAR) MEMBER (A) (L.NARASIMHA REDDY) CHAIRMAN

Dated: 18th December, 2018 Dictated in Open Court